

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 1208/ND/2019

In the matter of :

Luxe Enterprises

.. PETITIONER

Vs.

Flaura High Tech. Appliances (P) Ltd

.. RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 03.7.2019

Coram :

Sh. R. Varadharajan,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Anfur Singhal, Advocate


For the Respondent/Corporate Debtor :

ORDER

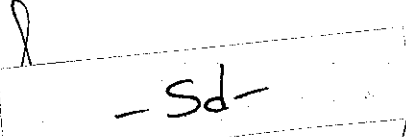
Learned Counsel for the petitioner is present and represents that in compliance to the directions dated 21.5.2019 passed by this Tribunal, necessary additional documents have been filed in view of the reply to the demand notice received from the Corporate Debtor after filing of the petition.

Let notice be issued to the Corporate Debtor through all modes including the process of this Bench at its registered office within a week from today.

Post the matter on 31.7.2019.



(DEEPA KRISHAN)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit